



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഫെബ്രുവരി 28 28th February 2017	നമ്പർ No.	9
		1192 കുംഭം 16 16th Kumbham 1192		
		1938 ഫാൽഗുനം 9 9th Phalguna 1938		

PART III

Judicial Department

THE HIGH COURT OF KERALA
NOTIFICATION

(ii)

No. B1(A)-108906/2015. 2nd February 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoint the person mentioned in Column (2) of the schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Gram Nyayalaya specified against her name in Column (3) there of from the date on which she takes charge in respect of the offences mentioned in Part I, II & III of the First Schedule attached to the Gram Nyayalayas Act, 2008.

In exercise of the powers conferred by Sub section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Smt. Jaiby Kuriakose	Gram Nyayalaya, Mathilakam at Eriyad

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Smt. Jaiby Kuriakose	Gram Nyayalaya, Mathilakam at Eriyad

By Order,
K. BABU,
Registrar (Subordinate Judiciary).
Kochi-682 031.

NOTIFICATION

No. B1(A)-112932/2016. *3rd February 2017.*

Sub :—Assistant Sessions Judges—Appointment of—
Notification—Issued.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the person mentioned in Column (2) of the schedule hereto attached to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against his name in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Sri Rajiv Jayaraj	Payyannur in Thalassery

By Order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

**Office of the Chief Judicial Magistrate,
Alappuzha**

NOTIFICATION

No. SS. 847/2017. *6th February 2017.*

Sub:—Crl. Court Admn.—Alappuzha District—Vesting jurisdiction over the newly constituted Vanitha Police Station in Alappuzha District—
Notification issued—Regarding.

Ref:—(1) Letter No.G2/1223/2014-A dated 6/16 of the District Police Chief, Alappuzha.

(2) G. O. (Rt.) No. 3010/2014/Home dated 17-11-2014.

(3) Letter No. SS. 4243/16 dated 12-7-2016 of this Court.

(4) O. M. No. D7 A (1) 65269/2016 dated 27-8-2016 of the Hon'ble High Court of Kerala.

(5) O. M. No. D7 A (a) 65269/2016 dated 28-1-2017 of the Hon'ble High Court of Kerala.

As per the direction of the Hon'ble High Court of Kerala (vide O. M. cited 5th in the reference) the Chief Judicial Magistrate, Alappuzha, in exercising the powers conferred u/s. 14(1) of the Code of Criminal Procedure hereby confer all the powers of the jurisdiction of the Vanitha Police Station at Alappuzha to the Court of the Judicial Magistrate of the First Class, Ambalapuzha, comprising the entire area of Alappuzha Police District, provided by law or any powers within which he/she has been invested by the Hon'ble High Court of Kerala.

This notification shall come in to force as and from the 6th day of February, 2017.

(Sd.)

Chief Judicial Magistrate.